

[श्री पी. वी. नरसिंह राव]

एग्जीमॅट ही नो वार पॅक्ट है, तो हम भी वही समझने के लिए तैयार हैं, और उसी के तहत हमारी दोस्ती को आगे बढ़ाने के लिए और मजबूत करने के लिए तैयार हैं ।

श्री रशीद मसूद : क्या आप गारंटी नहीं दे सकते हैं? (व्यवधान)

श्री पी. वी. नरसिंह राव : मेरी समझ में नहीं आता कि अनरेवल मेम्बर पाकिस्तान की तरफ से वकालत कर रहे हैं या ... (व्यवधान)

DR. SUBRAMANIAM SWAMY:  
Now you are talking not like a Minister but like a lawyer.

श्री पी. वी. नरसिंह राव : आप जरा इस बात पर गौर कीजिए कि कौन किसकी गारंटी मांग रहा है । कौन किस को गारंटी दे सकता है और किस को देना चाहिए, किन हालात में देना चाहिए, किस कान्टेक्स्ट में देना चाहिए या नहीं देना चाहिए ये क्या ऐसी बातें हैं कि अभी सवाल उठाया गया और मैं कह दूँ कि मैं गारंटी देता हूँ ? ऐसा कभी हो सकता है?

13.25 hrs.

#### RELEASE OF MEMBER

MR. SPEAKER: The following telegram dated 23 March, 1981, addressed to the Speaker, Lok Sabha, was received from the Judicial I Class Magistrate, Nagapattinam, on 25 March, 1981:—

"I have the honour to inform you that Shri Thazhai M. Karunanithi, Member of Lok Sabha, who was arrested on 1st March, 1981, for being member of an unlawful assembly disobeying the order lawfully promulgated by a public servant dealing with fire so as to endanger human life with burning any matter punishable under Section 143/188/285 of

Indian Penal Code and 74 of Tamil Nadu City Police Act has been released on 23rd March, 1981, since the police have not produced the case diary file in CR 89/81 of Nagapattinam Police Station and they have not satisfied the Court for the extension of remand."

The House will now stand adjourned till 2.25 p.m. for lunch.

13.27 hrs.

The Lok Sabha then adjourned for Lunch till twenty-five minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at twenty-nine minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: Now, Mr. S. B. Chavan will make a statement.

STATEMENT RE. SETTING UP OF JAYAPRAKASH NARAYAN MEMORIAL COMMITTEE

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): To perpetuate the memory of the late Shri Jayaprakash Narayan and to draw up a suitable programme of activities which will promote a greater understanding of the life and work of Shri Jayaprakash Narayan, the Government of India have decided to set up a Jayaprakash Narayan Memorial Committee under the Chairmanship of the Prime Minister of India. The other members of the Committee will be:

1. The Minister of Home Affairs.
2. The Minister of Education and Social Welfare.
3. The Minister of Planning and Labour.
4. The Chief Minister of Bihar.
5. The Chief Minister of J & K.
6. The Governor of Maharashtra.